

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 20933/2023, 20934/2023, 20935/2023, 20936/2023, 24261/2023,
24267/2023, in SPECIAL LEAVE PETITION (CIVIL) Diary No(s).
42051/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

(IA No.20933/2023-CONDONATION OF DELAY IN FILING and IA
No.20935/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.20936/2023-EXEMPTION FROM FILING O.T. and IA
No.20934/2023-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 20933/2023 - CONDONATION OF DELAY IN FILING

IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 24267/2023 - EXEMPTION FROM FILING O.T.

IA No. 20936/2023 - EXEMPTION FROM FILING O.T.

IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-11-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Anil Kaushik, Adv.

Ms. Arunima Dwivedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite due service on respondent nos.2 and 3, there is no
appearance.

Two weeks time, is granted to Ld. counsel for the petitioner,
to take fresh steps and file fresh particulars, to issue notice to
respondent no.1.

List again on 24.01.2024.

VIVEK SAXENA
Registrar